

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 158/MP/2019**

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 seeking a declaration that the deductions made by the Respondents towards penalty imposed and capacity charges from the bills raised by the Petitioner for the months of December, 2018, January, 2019 and February, 2019 is illegal and wrongful and a consequent direction to the Respondents, to jointly and severally, pay the deducted/withheld amounts against the bills raised for the month of December, 2018, January, 2019 and February, 2019, i.e. penalty imposed and unpaid capacity charges

Petitioner : Adhunik Power and Natural Resources Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited & Anr.

Date of Hearing : 17.9.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Deepak Khurana, Advocate, APNRL  
Shri Vineet Tayal, Advocate, APNRL  
Shri Tejasv Anand, Advocate, APNRL  
Shri Amit Griwan, APNRL  
Shri Smarajit Sahoo, APNRL  
Shri S.Vallinayaram, Advocate, TANGEDCO  
Shri Aashish Anand, Advocate, PTC  
Shri Bernand, Advocate, PTC  
Shri Paramhans, Advocate, PTC

**Record of Proceedings**

Learned counsels for the Respondents, TANGEDCO and PTC, requested for time to file their replies to the present Petition. Learned counsel for the Petitioner had no objection in this regard.

2. The Commission directed the Respondents to file their replies as a last opportunity, by 27.9.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 11.10.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Law)**